

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION NO.305  
TO BE ANSWERED ON 5<sup>th</sup> FEBRUARY 2018**

**Fine on Schools**

**305. DR. K. GOPAL:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether it is true that the Central Board of Secondary Education (CBSE) has slapped a fine of Rs. 50,000 on its 2077 affiliated schools across the country and if so, the details thereof;
- (b) whether it is also true that under the mandatory disclosure order, all CBSE schools have to make details public under 130 heads; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT**

**(SHRI UPENDRA KUSHWAHA)**

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- (a): The Board vide circular no. CBSE/AFF/4/CIRCULAR/2016 dated 10.11.2016 has sought information from schools under Online Affiliated School Information System (OASIS) for obtaining various information for use of Board in academic, examination and training purposes. As on 20.01.2017, 2077 schools had not submitted the requisite data due to which a fine of Rs.50,000 was imposed. Subsequently, schools coming under Government category were exempted from the fine.
- (b) & (c): As per the above mentioned circular, all CBSE schools submit various details under 133 heads every year.

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